[Shri A. Navaneethakrishnan]

would be no purpose served. Definitely that part also should be covered. That is of utmost importance. Also, the sum assured must be paid. There must be some table or slab system. The surrogate mother must agree to that amount. Otherwise no purpose would be served. Without insurance cover we cannot do anything. We cannot even walk on the streets. So, I humbly request the hon. Health Minister to go deep into it and do the needful.

Sir, I support this Bill. Thank you.

MESSAGES FROM LOK SABHA

Nomination of Member of Committee on Public Undertakings

Nomination of Member to Committee on Public Accounts

SECRETARY GENERAL: Sir, I have to report to the House the following messages received from the Lok Sabha, signed by the Secretary-General of the Lok Sabha:-

(I)

"I am directed to inform you that Lok Sabha, at its sitting held on Tuesday, the 19th November, 2019, adopted the following motion:-

"That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate one Member from Rajya Sabha to associate with the Committee on Public Undertakings of the House for the unexpired portion of the term of the Committee vice Shri Surendra Singh Nagar resigned from Rajya Sabha and do communicate the name of the Member so nominated by the Rajya Sabha."

I am to request that the concurrence of Rajya Sabha in the said motion, and also the name of the Member of Rajya Sabha so nominated, may be communicated to this House."

(II)

"I am directed to inform you that Lok Sabha, at its sitting held on Tuesday, the 19th November, 2019, adopted the following motion:-

"That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate one Member from Rajya Sabha to associate with the Committee on Public Accounts of the House for the unexpired portion of the term of the Committee vice Shri Bhubaneswar Kalita resigned from Rajya Sabha and do communicate the name of the Member so nominated by the Rajya Sabha."

I am to request that the concurrence of Rajya Sabha in the said motion, and also the name of the Member of Rajya Sabha so nominated, may be communicated to this House."

GOVERNMENT BILLS

The Surrogacy (Regulation) Bill, 2019 - *Contd.*

THE VICE-CHAIRMAN (SHRI SUKHENDU SEKHAR RAY): The next speaker is Prof. Ram Gopal Yadav.

प्रो. राम गोपाल यादव (उत्तर प्रदेश): उपसभाध्यक्ष महोदय, इस बिल से संबंधित जो स्टैंडिंग कमेटी की रिपोर्ट है, वह लगभग दो साल से भी ज्यादा पहले इस सदन में अगस्त, 2017 में प्रस्तुत हुई थी। मैं स्टैंडिंग कमेटी का चेयरमैन था, अब वे रिपोर्ट्स मेरे दिमाग से ओझल हो गई हैं। लेकिन जो सबसे महत्वपूर्ण सिफारिशें थीं, मुझे अफसोस है कि उनमें से किसी को भी स्वीकार नहीं किया गया है। Thirteen most important recommendations have not been accepted, but 13 minor recommendations have been accepted and on some गवर्नमेंट ने कहा है कि वे रूल्स में आ जायेंगी, लेकिन जो खास सिफारिशें थीं, उनमें से कोई नहीं मानी गई हैं। अभी सुरेश प्रभु जी कह रहे थे, मैं उनसे पूरी तरह से सहमत हूं। कमेटी ने यह रिकमेंड किया था कि 'altruistic surrogacy' should be replaced with 'compensatory surrogacy'. Commissioning parents को तो सरोगेसी के जरिए बच्चा मिल जाएगा और जो वकील हैं या जो डॉक्टर्स हैं, उनको भी पैसा मिल जाएगा। जो सरोगेट मदर है, वह बिल्कुल दानी है, दान में उसे एक पैनी नहीं मिलेगी। वह इतना कष्ट सहेगी, वह 9 महीने तक कष्ट सहेगी, यह कोई एक दिन की या एक मिनट की बात नहीं है। किसी बच्चे को 9 महीने तक गर्भ में रखना कोई आसान काम नहीं है। उसका पहले से इंतजाम करना, घर से बिल्कुल अलग रखना, उससे कोई मिल नहीं सकता है, यह सब कुछ होता है। इतना कष्ट झेलने के बाद she would get nothing. इसीलिए कमेटी ने रिकमेंड किया था कि उसको प्रॉपर कम्पनसेशन दिया जाना चाहिए। उस कम्पनसेशन के लिए एक गवर्नमेंट की बॉडी होनी चाहिए, जिससे कि कोई बार्गेनिंग न हो सके। हमारी उस सिफारिश को नहीं माना गया। महोदय, कमेटी ने यह सिफारिश की थी कि सरोगेसी